प्रेस प्रकाशनी PRESS RELEASE

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi
Website : www.rbi.org.in
ई-मेल/email : helpdoc@rbi.org.in

संचार विभाग, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001
Department of Communication, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फोन/Phone: 022 - 2266 0502

November 04, 2025

RBI imposes monetary penalty on Viva Home Finance Limited, Palghar, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated October 23, 2025, imposed a monetary penalty of ₹10,000/- (Rupees Ten Thousand only) on Viva Home Finance Limited, Palghar, Maharashtra (the company) for non-compliance with certain directions issued by RBI on 'Non-banking Financial Company - Housing Finance Company (Reserve Bank) Directions, 2021'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 52A of the National Housing Bank Act, 1987.

The statutory inspection of the company was conducted by the National Housing Bank with reference to its financial position as on March 31, 2023 and March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the company advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the company's reply to the notice and oral submissions made during the personal hearing RBI found, *inter alia*, that the following charge against the company was sustained, warranting imposition of monetary penalty:

The company had failed to obtain prior written permission of RBI for the appointment of a Whole-time Director, resulting in change of more than 30% of the Directors excluding Independent Directors of the company.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the company with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the company.

(Brij Raj)
Chief General Manager

Press Release: 2025-2026/1448